

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
 Hon'ble Mr. P.M. Joshi : Judicial Member

16-3-1988

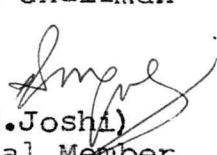
(2)

Heard Mr.Y.V.Shah and Mr.N.S.Shevde the learned advocates for the applicant and the respondent.

After hearing the learned advocates, in this case ~~as~~ it will be ~~best~~ to issue the following orders:

The Divisional Railway Manager, Western Railway, Baroda to treat this application as a supplement to the representation already filed dated 25.3.1987 and after giving an opportunity to the petitioner to ~~admit~~ admit such evidence as he would like to in support of his case, issue a speaking order disposing of the representation read with the petition and the claim therein, and the petitioner will be free to approach the Tribunal thereafter if ~~he has~~ ^{thereafter} any grievance is left. If the petitioner ^{is} entitled to any benefit under the scheme according to such speaking orders, the same may be paid to him within a period of three months of the speaking order. With this direction, the petition is disposed of.


 (P.H.Trivedi)
 Vice Chairman


 (P.M.Joshi)
 Judicial Member

a.a.bhatt